## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 226 OF 2015 & IA NO. 371 OF 2015

Dated: 5<sup>th</sup> September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s. Bhushan Power & Steel Ltd. .... Appellant(s)

Vs.

GRID Corporation of Orissa Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Prateek Gupta

Counsel for the Respondent(s) : Mr. R.K. Mehta

Ms. Himanshi Andley for R.1

Mr. Rutwik Panda

Ms. Anshu Malik for R.3

## <u>ORDER</u>

We have heard learned counsel appearing for the Appellant and Respondent No. 1.

Learned counsel appearing for the Respondent No. 1 submitted that in the light of the statement made and for the reasons stated in the affidavit dated 04.09.2018, the same may kindly be accepted and the matter may be adjourned for a period of 10 weeks'.

Submissions made by the learned counsel appearing for the Respondent No. 1, as stated above, are placed on record.

List this matter for hearing on <u>07.01.2019</u>, as requested.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/kt